

आयकर अपीलिय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "A", JAIPUR  
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 1235/JP/2019  
निर्धारण वर्ष / Assessment Year :2013-14

Shri Vishal Bohra, 15A, Dwarka Puri, C-Scheme, Jaipur.	बनाम Vs.	I.T.O., Ward 6(5), Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: AAVPB 9595 N		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by: Withdrawal application filed.  
राजस्व की ओर से / Revenue by: Shri A.S. Nehra (Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 19/02/2021  
उदघोषणा की तारीख / Date of Pronouncement : 23/02/2021

आदेश / ORDER

**PER: SANDEEP GOSAIN, J.M.**

This appeal has been filed by the assessee against the order of the Id. CIT(A), Ajmer dated 24/09/2019 for the A.Y. 2013-14.

2. The hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 Pandemic.

3. At the time of hearing, none has appeared on behalf of assessee but the assessee furnished application for withdrawal of this appeal. The contention made in the said application reads as under:

*"The above noted appeal is fixed for hearing on 18/02/2021.*

*The assessee has opted for the scheme Vivad Se Vishwas introduced by the Central Government during union budget 2020.*

*That as per the scheme the assessee appellant has voluntarily waived all his rights, whether direct or indirect, to seek or pursue any remedy or any claim in relation to the tax arrear which may otherwise be available to him under any law for the time being in force.(Copy of Form 3 is enclosed herewith)*

*That accordingly the assessee appellant does not wish to pursue the instant income tax appeal pending before your honour and the pending appeal is accordingly being prayed to be permitted to be withdrawn.*

*It is therefore most humbly requested this application be allowed and the income tax appeal filed by the assessee appellant be allowed to be withdrawn.*

*Thanking you,*

*Yours faithfully*

*For Vishal Bohra  
(Assessee appellant)*

*(N.K. Baid/Siddharth Ranka/Saurav Harsh)"*

4. The Id DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw this appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 23<sup>rd</sup> February, 2021.

Sd/-  
(विक्रम सिंह यादव)  
(VIKRAM SINGH YADAV)  
लेखा सदस्य / Accountant Member

Sd/-  
(संदीप गोसाईं)  
(SANDEEP GOSAIN)  
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 23/02/2021

\*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Vishal Bohra, Jaipur.
2. प्रत्यर्थी / The Respondent- The I.T.O., 6(5), Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 1235/JP/2019)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar